

By e-mail/By Special Messenger.

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-70/1993/3745 /A

From :- Smti. Kanchan Newar,
Jt. Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To, ✓ Shri Susil Kumar Sarma,
Member,
Motor Accident Claims Tribunal, Nagaon.

Dated Guwahati the 12th July, 2018.

Sub: **Earned Leave.**

Ref:- Your letter No. MACT/N 185 dtd. 10.07.2018.

Sir,

With reference to the above, I am directed to inform you that, your prayer for Earned Leave for 12 days w.e.f. 16.07.2018 to 27.07.2018 (prefixing 15.07.2018 being Sunday and suffixing 28.07.2018 & 29.07.2018 being 4th Saturday & Sunday) has been ~~granted/rejected~~ granted, subject to Leave Admissibility Report from the office of the Accountant General (A&E), Assam, Guwahati.

Further, you are requested to hand over charge of your Court and Office to the District & Sessions Judge, Nagaon before proceeding on Earned Leave.

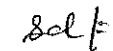
Yours faithfully,


JT.REGISTRAR (VIGILANCE)

Memo NO.HC.VII-70/1993/3746 /A, dated 12.7.18

Copy to:

The Principal Accountant General (A&E), Assam, Beltola, Guwahati-29, for information. A copy of duly filled in leave application of the concerned officer is enclosed herewith for necessary action from your end.


JT.REGISTRAR (VIGILANCE)